The Punjab Departmental Enquiries (Powers) Act, 1955

Act 8 of 1955

Keyword(s):
Enquiry, Public Servants (Inquiries) Act, 1850
THE PUNJAB DEPARTMENTAL ENQUIRIES (POWERS) ACT, 1955.

(PUNJAB ACT No. 8 OF 1955)

[Received the assent of the Governor of Punjab on the 3rd May, 1955, and was first published in the Punjab Government Gazette (Extraordinary) of the 7th May, 1955].

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<th>Year</th>
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<td>Extended to the territories which immediately before the 1st November, 1956 were comprised in the State of Patiala and East Punjab State Union by Punjab Act 23 of 1960.</td>
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An

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to confer certain powers on the officers conducting enquiries under the Punjab Civil Services (Punishment and Appeal) Rules [and certain other Rules]

1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1955, page 106.

2. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, page.


5. For Statement of Objects and Reasons, see Haryana Government Gazette (Extraordinary), dated 18-7-1968, page 554.

Be it enacted by the Legislature of the State of Punjab in the Sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Departmental Enquiries Powers Act, 1955.

   (2) It shall extend to the whole of the State of [Haryana.]

   (3) It shall come into force at once [in the principal territories and on the 30th May, 1960, in the transferred territories.]

2. For the purposes of an enquiry under the Punjab Civil Services (Punishment and Appeal) [Rules or the Punjab Police Rules] [or the Punjab Tehsildar Rules, 1932] for the time being in force, the officer conducting such an enquiry shall be competent to exercise the same powers for the summoning of witnesses, and for compelling the production of documents as are exercisable by a commission appointed for an enquiry under the Public Servants (Inquiries) Act, 1850 (Act XXXVII of 1850,) and all persons disobeying any process issued by such officer in this behalf shall be liable to the same penalties as if the same had issued from a Court.

1. Substituted for the word "Punjab" by the Haryana Adaptation of Laws Order, 1968.
2. Inserted by ibid.